

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.95/MP/2022

- Subject : Petition under Section 79 of the Electricity Act, 2003 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking issuance of appropriate orders/direction to Solar Energy Corporation of India Limited pursuant to the issues arising out of the Power Purchase Agreements dated 27.12.2017 and seeking consequent relief for releasing the Bank Guarantees issued by the Petitioners in favour of Solar Energy Corporation of India Limited.
- Date of Hearing : **18.8.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Inox Green Energy Services Private Limited (IGESPL) and 4 Ors.
- Respondents : Solar Energy Corporation of India Limited (SECI) and 2 Ors.
- Parties Present : Shri Alok Agarwal, Advocate, IGESPL
Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Ms. Srishti Khindaria, Advocate, SECI
Shri Aneesh Bajaj, Advocate, SECI

Record of Proceedings

At the outset, learned counsel for the Petitioner sought four weeks' time to file the rejoinder in the matter. Learned counsel further submitted that the Bank Guarantee furnished by the Petitioner under the Power Purchase Agreements dated 27.12.2017 has already been encashed by the Respondent, SECI.

2. Considering the request of the learned counsel for the Petitioner, the Commission permitted the Petitioner to file its rejoinder within four weeks.
3. The Petition shall be listed for hearing on **25.10.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

